

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

D.A.No. 2004 of 1996

(2)

FRIDAY THIS THE 20TH DAY OF SEPTEMBER, 1996

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. R.K. AHOOJA, ADMINISTRATIVE MEMBER

Shri Dilawar Singh  
son of Shri Hazari Lal  
r/o Village Bahu Akbarpur,  
Dist. Rohtak, Haryana. .... Applicant

(By Advocate Mr. N.S.Dalal)

Vs.

1. The Commissioner of Police,  
Police Headquarters,  
IP Estate, New Delhi.2.
2. The Principal,  
Police Training School,  
Kharodakalan, New Delhi. ... Respondents

The application having been heard on 20.9.1996,  
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicant complains that his request for reinstatement has fallen on deaf ears. It is his case that even a notice sent by an Advocate on 12.3.1996 on behalf of applicant (Annexure-D) has not been cognised by Respondent No.2. We direct second respondent to consider the representation made on behalf of applicant in Annexure.D, pass

contd....

a speaking order thereon within six weeks from today and communicate the same to applicant. (3)

2. Applicant will produce a copy of this order, and a copy of this application before second respondent, who shall acknowledge the same, and applicant shall lodge the acknowledgment with the Registry of this Tribunal. The Registry will append the same to the records.

3. Original Application is allowed to the extent hereinbefore mentioned. No costs.

Dated the 20th September, 1996.

Rekha -

~~R.K.AHOOJA~~  
ADMINISTRATIVE MEMBER

Hankarananai

CHETTUR SANKARAN NAIR (3)  
CHAIRMAN

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